NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

12. CP(IB)-1084(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.02.2021**

NAME OF THE PARTIES: Rahul Steel Traders
V/s
The Kolhapur Steel Ltd..

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Nitish Bangera, Ld. Authorized Representative on behalf of the Petitioner present. No Representation on the part of the Respondent.

2. Ld. Authorized Representative for the petitioner submits that the matter has been amicably settled between the parties and they have received the full and final settlement amount. In view of the settlement, the petitioner seeks for withdrawal of the petition. Accordingly, the petition is **dismissed as withdrawn**.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

SVR